

**SECTION : XIV**

**IN THE SUPREME COURT OF INDIA**  
**CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO. 2062 to 2074 OF 2015**

**WITH**

**INTERLOCUTORY APPLICATION NO.9**

(Application for substitution to bring on record the Lrs of deceased R.No.1 and Lrs of deceased are already on record as R.No.3,4,6,8 and 11 in C.A. No.2062/15.)

**With**

**Contempt Petition (Civil) No. 321 of 2009 in Civil Appeal No. 2063 of 2015**

( Civil appeal arising out of SLP (Civil) No. 2399 of 2006)

**AND**

**Contempt Petition (Civil) No. 322 of 2009 in Civil Appeal No. 2062 of 2015**

( Civil appeal arising out of SLP (Civil) No. 874 of 2006)

SUSHITAL DHAAR AND ANR. ETC....

... APPELLANTS

**Versus**

PANNALAL GHOSH (D) AND ORS. ETC....

... RESPONDENTS

**OFFICE REPORT**

It is submitted that the appeals above mentioned were listed before the Hon'ble Court on 17/02/2015, with office report dated 16<sup>th</sup> February, 2015, when the Hon'ble Court was pleased to pass the following order:-

**“ Leave granted. “**

**Service position of the appeals are given below:-**

**CIVIL APPEAL NO. 2062 OF 2015.**

It submitted that there are 11 respondents in this appeal. Respondent No. 1 is dead and his legal representatives are already on record as respondent Nos. 3, 4, 6, 8, 11, respondent Nos. 3, 5(a) to 5(d), 6 and 7(a) to 7(e) are represented by Mr. Bijan Kumar Ghosh, Advocate and respondent Nos. 2(b), 4, 8 and 11 are represented by Ms. Malini Poduval, Advocate respectively. Service of Notice of Lodgement of Petition of appeal is complete on all other respondents at SLP stage.

It is further submitted that Counsel for the appellant has on 5/09/2011 filed an application for substitution to bring on record the Lrs of deceased R.No.1 and Lrs of deceased are already on record as R.No.3,4,6,8 and 11 (Regd. I.A. No.9) and placed with appeal paper books.

**CIVIL APPEAL NO. 2063 OF 2015.**

It submitted that there are 11 respondents in this appeal and respondent Nos. 5(a) to 5(d), 6 and 7(a) to 7(e) are represented by Mr. Bijan Kumar Ghosh, Advocate and respondent Nos. 2(b), 4, 8 and 11 are represented by Ms. Malini Poduval, Advocate respectively. Service of Notice of Lodgement of Petition of appeal is complete on all other respondents at SLP stage.

**CIVIL APPEAL NO. 2064 OF 2015.**

It submitted that there are 5 respondents in this appeal. Respondent No. 1 is represented by Mr. K. V. Mohan, Advocate. Respondent Nos. 2 to 4 have been served by way of publication. Respondent No. 5 has been deleted from the array of parties at the risk of the petitioner vide Court's Order dated 31.01.2008 passed in I.A. No. 4. Service of Notice of Lodgement of Petition of appeal is complete.

**CIVIL APPEAL NO. 2065 OF 2015.**

It submitted that there are two respondents in this appeal. Both have been served by way of publication at SLP stage. Service of Notice of Lodgement of Petition of appeal is complete.

**CIVIL APPEAL NO. 2066 OF 2015.**

It submitted that there are four respondents in this appeal. Respondent No. 1 is represented by Mr. Ashok Kumar Gupta-II, Advocate. Rest of the respondents have been served by way of publication at SLP stage. Service of Notice of Lodgement of Petition of appeal is complete.

**CIVIL APPEAL NO. 2067 OF 2015.**

It submitted that there are three respondents in this appeal. Respondent No. 1 is represented by Mr. Ashok Kumar Gupta-II, Advocate. Respondent Nos. 2 and 3 have been served by way of publication at SLP stage. Service of Notice of Lodgement of Petition of appeal is complete.

**CIVIL APPEAL NO. 2068 OF 2015.**

It submitted that there are 4 respondents in this appeal. Respondent Nos. 1 to 3 have been served by way of publication at SLP stage. Respondent Nos. 4(a) to 4(c) of deceased respondent No. 4 have been deleted from the array of parties at the risk of petitioners vide Court's order dated 20.08.2008 passed in I.A. No. 3. Service of Notice of Lodgement of Petition of appeal is complete.

**CIVIL APPEAL NO. 2069 OF 2015.**

It submitted that there are 5 respondents in this appeal. Respondent No. 1 is represented by Ms. K. Sarada Devi, Advocate. Respondent Nos. 2 & 5(g) have been served by way of publication at SLP stage. Rest of the respondents have been deleted from the array of parties at the risk of petitioner vide this Court's Order dated 07.02.2008 passed in I.A. No. 4. Service of Notice of Lodgement of Petition of appeal is complete.

**CIVIL APPEAL NO. 2070 OF 2015.**

It submitted that there are four respondents in this appeal. Names of respondent Nos. 4, 6(a) to 6(d), 7, 8, 9(a) to 9(d), 10(a) to 10(b), 11, 12(a) to 12(c), 13 to 15, 16(a) to 16(c), 17, 19 to 21, 22(a) to 22(b), 23(a) to 23(b), 25, 27, 28, 29(a) to 29(c), 32(b), 32(c), 33(a), 33(b), 34(a) to 34(c), 35(a), 35(b), 36, 37(a), 38 to 47, 48(a) to 48(g), 49(a) to 49(d) deleted vide Court's Order dated 07.02.2008. Rest of the respondents have been served by way of publication at SLP stage. Service of Notice of Lodgement of Petition of appeal is complete.

**CIVIL APPEAL NO. 2071 OF 2015.**

It submitted that there are seventeen respondents in this appeal. Names of respondent Nos. 3(a), 3(b), 4, 5, 6(a) to 6(d), 8(a) to 8(d), 10(a) to 10(b), 11(a) to 11(c), 14(b) and 17 have been deleted vide Court's Order dated 07.02.2009. Rest of the respondents have been served by

way of publication at SLP stage. Service of Notice of Lodgement of Petition of appeal is complete.

**CIVIL APPEAL NO. 2072 OF 2015.**

It submitted that there are 29 respondents in this appeal. Respondent Nos. 1 to 5 & 7 to 19 and 29 have been served by way of publication at SLP stage and no one has entered appearance on their behalf so far. Respondent No. 6 is represented by Ms. K. Sarada Devi, Advocate. Service of Notice of Lodgement of Petition of appeal is not complete on respondent Nos. 20 to 28 and their names have been deleted vide Hon'ble Chamber Judge Order dated 24.04.2015. Cause title has been amended in appeal paper books.

**CIVIL APPEAL NO. 2073-2074 OF 2015.**

It submitted that there are three respondents in this appeal. Respondent No. 2 is represented by Mr. K. V. Mohan, Advocate. Respondent Nos. 1 and 3 have been served directly at SLP stage and no one has entered appearance on their behalf so far. Service of Notice of Lodgement of Petition of appeal is complete.

**Contempt Petition (Civil) No. 321 of 2009 in C.A. No. 2063 of 2015**

(Civil appeal arising out of SLP (Civil) No. 2399 of 2006)

**AND**

**Contempt Petition (Civil) No. 322 of 2009 in C.A. No. 2062 of 2015**

(Civil appeal arising out of SLP (Civil) No. 874 of 2006)

It is submitted that Contempt Petition Nos. 322/2009 and 321/2009 above-mentioned, Mr. K. V. Mohan, Advocate has filed reply affidavit on behalf of alleged contemnors but he has filed Vakalatnama/appearance on behalf of contemnor No. 1 only.

Contd...5/=

It is also submitted that counsel for the parties have not filed the statement of case and list of dates have been filed in the appeals above-mentioned. Hence, Civil Appeal is ready for hearing.

It is lastly submitted that a letter dated Nil has been received from the Lrs of respondent No.7(b) by post and informed the Registry he has revoked the Power of attorney executed in favour of my younger brother Sri Surajit Majumder and withdraw his Vakalatnama and memo in Civil appeal Nos. 2062/2015, 2063/2015, 2064/2015 and 2073-74 of 2015 in this regard he has informed his counsel Mr. Bijan Ghosh but he has not filed application for discharge of Advocate so far. **(Copy of letter dated 18/08/2015 enclosed.)**

The appeals alongwith applications above mention are listed before Hon'ble Court with this office report for orders.

DATED THIS, THE 21<sup>st</sup> DAY OF MARCH, 2017.

**ASSISTANT REGISTRAR.**

Copy to:

1. MR. BIJAN KUMAR GHOSH, ADVOCATE (341, NEW LAW CHAMBER)
2. MRS. K. SARDA DEVI, ADVOCATE (109, LAW CHAMBER)
3. MR. ASHOK KR. GUPTA-II(SCLSC), ADVOCATE (NO CHAMBER)
4. MR. K. V. MOHAN, ADVOCATE (71, LAW CHAMBER)
5. **Mr. Monajit Majumder**, Lrs of Respondent No.7(b)  
S/o. Late Rakhal Ch. Majumder,  
Kailashahar Town, **Unakoti, Tripura**,  
**Pin-799277.**

**"By Regd AD"**

**ASSISTANT REGISTRAR.**